

HIGH COURT OF UTTARAKHAND, AT NAINITAL

NOTIFICATION

No.247/UHC/Admin. B/2021

Dated: 01st July, 2021

Having considered the present situation in COVID-19 Pandemic and in view of the health guidelines issued by the Government of India and the State Government, for safety of the litigants, advocates, officers and staff of the Subordinate Courts, Hon'ble Court is pleased to issue following directions-

1. Subordinate Courts of District Champawat, Rudraprayag and Uttarkashi will continue normal judicial work, except trials, through physical mode.
2. Subordinate Courts of District Dehradun, Haridwar, Udham Singh Nagar, Haldwani (District Nainital) and Ramnagar (District Nainital) will continue hearing through virtual mode, in consonance with Notification No.181/UHC/Admin.B/2021 dated 15.05.2021 of the Hon'ble Court.
3. Rest of the Subordinate Courts will resume normal judicial work, except trials, through physical mode w.e.f. 05th July, 2021.
4. Subordinate Courts will follow the guidelines given in the Standard Operating Procedure (SOPs), issued with the Notification No.228/UHC/Admin.B/2021 dated 12.06.2021 of the Hon'ble Court.
5. The Standard Operating Procedure (SOPs) will be strictly adhered to with such suitable adaptations, as may be necessary to conform to the hearing through physical or virtual mode, as the case may be.
6. The District Judges shall furnish a report with regard to the prevalence of Covid-19 cases in their respective districts to the respective Administrative Judges on weekly basis.

By Orders of Hon'ble Court

S/d

(Registrar General)

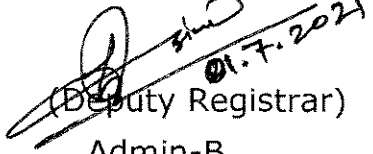
No.3084/UHC/Admin. B/2021

Dated: 01st July, 2021

Copy for information and necessary action to:

1. Principal Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
 2. All District Judges/Principal Judge/Judge, Family Courts for information and necessary action.
 3. Uttarakhand Judicial and Legal Academy, Bhowali, Nainital.
 4. Member-Secretary, UKSLSA, Nainital.
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5. President, Bar Council of Uttarakhand
6. PPS to Hon'ble the Chief Justice for placing copy of this Notification before His Lordship.
7. P.S./P.A. to Hon'ble Judges for placing copy of the Notification before their Lordships.
8. All the Registrars/JRs/DRs/ARs of the High Court.
9. Director, Printing and Stationery, Roorkee with request to publish this Notification in the next issues of the Gazette.
10. Computer Section of this Hon'ble Court with request to upload the Notification in official website of the High Court.
11. Guard file/Notice Board.


(Deputy Registrar)
Admin-B